

IN THE COURT OF JUDICIAL MAGISTRATE, MELUR

Present : Tmt. A.Jeyanthi., M.L.,  
Judicial Magistrate, Melur

Dated this the 06th day of May 2020

CrI.M.P.No. 559 /2020

In

Crime No.114/2020

K.Balaji,(aged 30/2020)  
S/o.Kumar

....Petitioner /Accused

//Vs//

State through Inspector of Police,  
Keelavalavu Police Station,  
Madurai District.  
(Cr.No.114/2020)

.... Respondent/ Complainant

This petition coming on this day for hearing before me in the presence of Thiru. N.Chandrasekar, Advocate for the petitioner and the learned Assistant Public Prosecutor for the respondent and after hearing both sides over phone, this court passed the following

**ORDER**

This order of mine finally disposes the bail petition filed under section 439 Cr.P.C . Due to national lockdown for COVID 19 virus pandemic, this petitioner/accused has filed this bail application through online before the Honorable Principal District Judge, Madurai.Then this petition had been forwarded to this court .Hence the petition is taken on file as if the petition filed under section 437 Cr.P.C.

Heard both sides through phone call. The petitioner side learned advocate stated that he is not pressing this application. Hence this petition is dismissed.

Typed by me directly in my laptop, corrected and pronounced by me on the 06th day of May 2020.

Judicial Magistrate,  
Melur.

IN THE COURT OF JUDICIAL MAGSITRATE, MELUR

Present : Tmt. A.Jeyanthi., M.L.,  
Judicial Magistrate, Melur  
Dated this the 06th day of May 2020

CrI.M.P.No. 560 /2020  
In  
Crime No.505/2020

1) Saravanan,(aged 26/2020)  
S/o.Thirumalai  
2) Ramesh ( aged 37/2020)  
S/o. Thirumalai  
3) Chinnathambi, ( aged 55/2020)  
S/o. Valkara silamban

....Petitioner /Accused

//Vs//

State through Inspector of Police,  
Melur Police Station,  
Madurai District.  
(Cr.No.505/2020)

.... Respondent/ Complainant

This petition coming on this day for hearing before me in the presence of Thiru. S.M.P.Amalan., Advocate for the petitioner and the learned Assistant Public Prosecutor for the respondent and after hearing both sides over phone, this court passed the following

**ORDER**

This order of mine finally disposes the bail petition filed under section 437 Cr.P.C. Due to national lockdown for COVID 19 virus pandemic, this petitioner/accused have filed this bail application through online before this Court.

Heard both sides through phone call. The petitioner side learned advocate stated that he is not pressing this application. Hence this petition is dismissed.

Typed by me directly in my laptop, corrected and pronounced by me on the 06th day of May 2020.

Judicial Magistrate,  
Melur.